

DES-VI (FOOD & MISC)

Minutes of the meeting NC-VI held on 13.3.2008.

The Meeting No.45/AM08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 13.3.2008 under the Chairmanship of Shri Anil Aggarwal Jt. DGFT In his chamber of DGFT office.

List of members present in the meeting is at Annexure

Case No 895 NC-VI Dt. 13.3.2008	Party Name:M/s. Ficus Pax Pvt.Ltd, Bangalore	Meeting No/Date 45/08 Date 13.3.2008	Status Deferred
HQ File No. 01/85/50/113/AM08/DES- VI	RLA File 7/21/40/865/AM08	Lic No./Date 0710054153 26.10.2007	Defer date Nil.

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	PACKING KIT LOGIQ 3, PART NO.2333412	250.000	Number	1100000.00	27812.90
			Total	1,100,000.00	27,812.90

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	TRIWAL 7 PLY HEAVY DUTY CORRUGATED BOARD 1500X4600	250.000	Number	267709.22	6684.38
			Total	267,709.22	6,684.38

Position

Decision: Deferred.

The Committee considered the case as per agenda. It was noted that hard copy of application has not been received in spite of reminders. A further reminder to be sent to RLA for expediting the hard copy.

Case No 896 NC-VI Dt. 13.3.2008	Party Name:M/s. English Indian Clays Ltd, Pondicherry.	Meeting No/Date 45/08 Date 13.3.2008	Status Deferred.
HQ File No. 0180/50/583/AM07/DES- VI	RLA File 25/80/40/3/AM07	Lic No./Date 2510001734 4.9.2006	Defer date Nil

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1.	61/0- TAPIOCA STARCH MODIFIED BRAND NAME: PREGEL DEXTRID, POLYSAL HT, POLYMER, POLYSAL, TEXOPLAST, CARBOJET, CARBOJET-DNM, CARBOJET-LV, CABOJET FCMV, CAROJET-ELV CARBOJET-FC, JETSIZE-TC	1000.000	MT	20121566.00	433000.00
			Total	20,121,566.00	433,000.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	TAPIOCA STARCH (SUPER FINE GRADE)	900.000	MT	9828432.00	211500.00
			Total	9,828,432.00	211,500.00

Position

Decision:Deferred..

The Committee considered the case as per agenda. It was noted that comments of MFPI have not been received. It was decided to remind MFPI. Case to be listed again alongwith details of similar case which was considered recently

Case No 897 NC-VI Dt. 13.3.2008	Party Name:M/s. Lactose India Ltd, Mumbai	Meeting No/Date 45/08 Date 13.3.2008	Status Deferred.
HQ File No. 01/85/162/542/AM08/DES- VI	RLA File 03/95/40/326/AM08	Lic No./Date 0310438277 6.8.2006	Defer date 4.10.2007

Application: Request for ratification of advance authorization under para 4.7 of HBP(Vol I) 2004-2009

S.No.	EXPORT ITEM	QTY	UOM	FOB(Rs)	FOB(US\$)
1	62/0- LACTOSE MONOHYDRATE BP/ LACTOSE BP/LACTOSE USP/LACTOSE EP	200.000	MT	25446960.00	605880.00
			Total	25,446,960.00	605,880.00

S.No.	IMPORT ITEM	QTY	UOM	CIF (Rs)	CIF(US\$)
1.	Edible Lacose/Refined Edible Grade Lactose/Fine Grind Lactose Edible Grade/Ex Fine Grind Lactose Edible Grade	204.000	MT	23133600.00	550800.00
			Total	23,133,600.00	550,800.00

Position

Decision: Deferred.

The Committee considered the case as per agenda. It was noted by NC meeting that comments from MFPI are still awaited and decided to remind it to expedite the comments for further consideration of the case.

Case No.898 NC-VI Dt . 13.3.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 45/08 Date 13.3..2008	Status Approved
HQ File No. 01/85/162/725/AM08/DES/VI	RLA File 07/24/40/674/AM08	Lic No./Date 0710055061 19.12.2007	Defer date 31.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22439.000	Litre	2766400.00	48533.00
			Total	2,766,400.00	48,533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23936.000	Ltre.	1915856.00	33032.00
			Total	1,915,856.00	33,032.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22439.000 litre.

Import item

-
Raw still wine 12.5 % alcohol

Qty

22439.000 litre.

RLA to take consequential action as per policy/procedure

--	--	--	--

Case No 899 NC-VI Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Ltd, Banglore.	Meeting No/Date 45/08 Date 13.3.2008	Status Approved.	
HQ File No. 01/85/162/726/AM08/DES- VI	RLA File 07/24/40/675/AM08	Lic No./Date 0710055100 20.12.2007	Defer date 31.1.2008	

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22944.000	Litre	2766400.00	46107.00
			Total	2,766,400.00	46107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24151.000	Litre	1521540.00	25359.00
			Total	1,521,540.00	25,359.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22944.000 litre.

Import item

Raw still wine 12.5 % alcohol

Qty

22944.000 litre.

RLA to take consequential action as per policy/procedure

Case No 900 NC-VI Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Lmt, Bangalore.	Meeting No/Date 45/08 Date 13.3.2008	Status Approved
HQ File No. 01/85/162/727/AM08	RLA File 07/24/40/575/AM08	Lic No./Date 0710055063 19.12.2007	Defer date 31.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22439.000	Litre	2766400.00	48533.00
			Total	2,766,400.00	48,533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	24060.000	Litre	1465254.00	25263.00
			Total	1,465,254.00	25,263.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22439.000 litre.

Import item

22439.000 litre.

Raw still wine 12.5 % alcohol
 RLA to take consequential action as per policy/procedure

Case No 901 NC-VI Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 45/08 Date 13.3.2008	Status Approved.
HQ File No. 01/85/162/635/AM08/DES-VI	RLA File 02/24/40/461/AM08	Lic No./Date 0710053605 24.09.2007	Defer date 31.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1)
 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22345.000	Litre	2766400.00	48533.00
			Total	2,766,400.00	48533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
	RAW STILL WINE 12.5% ALCOHOL	23521.000	Litre	1407732.00	24698.00
			Total	1,40,7732.00	24,698.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22345.000 litre.

Import item

Raw still wine 12.5 % alcohol

22345.000 litre.

RLA to take consequential action as per policy/procedure

Case No.902 NC-VI Dt.13.3.2008	Party Name: M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 45/08 Date 13.3.2008	Status Approved
HQ File No. 01/85/050/0112 /AM.08/DES.VI	RLA File 07/24/040/00518/AM08	Lic No. & Date 0710054142 26.10.2007	Defer date 22.11.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

--	--	--	--	--	--

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	67/0 PROCESSED STILL WINE 12.5% ALCOHOL	23128.000	Litre	2766400.00	48533.00
			TOTAL	2,766,400.00	48533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1	RAW STILL WINE 12.5% ALCOHOL	24345.000	Number	1457091.00	25563.00
			Total	1,457,091.00	25,563.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

23128.000 litre.

Import item

Raw still wine 12.5 % alcohol

23128.000 litre.

RLA to take consequential action as per policy/procedurePosition:

Case No 903 NC-VI Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Ltd, Bangalore	Meeting No/Date 45/08 Date 13.3.2008	Status
HQ File No. 01/85/50/111/AM08/DES- VI	RLA File 07/24/040/00517/AM08	Lic No. & Date 0710054141 26.10.2007	Defer date .22.11.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
1.	67/0 PROCESSED STILL WINE 12.5% ALCOHOL	22439.000	Litre	2766400.00	48533.00
			TOTAL	2,766,400.00	48,533.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (EURO) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23620.000	Litre	1,413,657.00	24801.00
			Total	1,413,657.00	24801.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22439.000 litre.

Import item

Raw still wine 12.5 % alcohol

22439.000 litre.

RLA to take consequential action as per policy/procedurePosition:

Case No 904 NC-VI Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Ltd, Bangalor.	Meeting No/Date 45/08 Date 13.3.2008	Status Approved
HQ File No. 01/85/162/723/AM08/DES- VI	RLA File 07/24/40/676/AM08	Lic No./Date 0710055099 20.12.2007	Defer date Nil

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22800.000	Litre	2766400.00	46107.00
			Total	2,766,400.00	46,107.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23977.000	Litre	2086020.00	34767.00
			Total	2,086,020.00	34,767.00

Position:
Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22800.000 litre.

Import item

- Raw still wine 12.5 % alcohol

22800.000 litre.

RLA to take consequential action as per policy/procedurePosition:

Case No 905 NC-V Dt. 13.3.2008	Party Name:M/s. Grover Vineyards Ltd, Bangalore.	Meeting No/Date 45/08 Date 13.3.2008	Status Approved
HQ File No. 01/85/162/636/AM08/DES- VI	RLA File 07/24/40/462/AM08	Lic No./Date 0710053604 24.9.2007	Defer date 13.12.2007

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(EURO) Currency
.1.	67/0- PROCESSED STILL WINE 12.5% ALCOHOL	22561.000	Litre	2766400.00	48533.00.00
			Total	2,766,400.00	48,533.00.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$)
------	-------------	------	-----	----------	------------

					Currency
1.	RAW STILL WINE 12.5% ALCOHOL	23521.000	Litre	1962773.00	34435.00
			Total	1,962,773.00	34,435.00

Position:

Decision Approved.

Committee considered the details given by the firm vide their letter dated 14.2.2008 and ratified the advance licence with zero percentage wastage, as under:

Export item

Processed still wine 12.5 % alcohol

Qty

22561.000 litre.

Import item

Raw still wine 12.5 % alcohol

22561.000 litre.

RLA to take consequential action as per policy/procedurePosition:

Case No 906 NC-VI Dt. 13.3.2008	Party Name:M/s. Jindal Drugs Ltd, Mumbai	Meeting No/Date 45/08 Date 13.3.2008	Status Deferred.
HQ File No. 01/85/162/690/AM08/DES- VI	RLA File APEDA/BOM/POL/2007	Lic No./Date Not yet issued.	Defer date

Application: Request for fixation of Input Output Norms for export product Cocoa Butter against import of cocoa paste (Mass/Liquor)

Position

Decesion: Deferred.

The Committee considered the case as per agenda. It was noted that comments of MFPI have not been received.It was further noted that there was a similar case in the past. Committee decided to link up the previous case and examine the matter in file.

Case No 907 NC-VI Dt. 13.3.2008	Party Name:M/s. Jindal Drugs Ltd, Mumbai	Meeting No/Date 45/08 Date 13.3.2008	Status Deferred
HQ File No. 01/85/162/AM08/DES- VI	RLA File APEDA/BOM/POLICY/2007	Lic No./Date Not yet issued	Defer date Nil.

Application: Request for fixation of Inpuy Output Norms for export product Cocoa Butter against import of dried and fermented Cocoa Beans.

Position

Decesion: Deferred.

The Committee considered the case as per agenda. It was noted that comments of MFPI have not been received. It was further noted that there was a similar case in the past. Committee decided to link up the previous case and examine the matter in file.

Case No 908	Party Name:M/s.	Meeting No/Date	Status
-------------	-----------------	-----------------	--------

NC-VI Dt. 13.3.2008	Marine Chemicals, Cochin	45/08 Date 13.3.2008	Approved.
HQ File No. 01/85/162/729/AM08/DES- VI	RLA File 05/24/40/160/AM08	Lic No./Date 1010028325 2.1.2008	Defer date N31.1.2008

Application : Request for ratification of advance authorization under para 4.7 of HBP(Vol.1) 2002-2007

S.No	EXPORT ITEM	QTY.	UOM	FOB(Rs)	FOB(US\$) Currency
.1.	66/0- AGAR AGR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA	18000.00	KG	8976000.00	224400.00
			Total	8,976,000.00	224,400.00

S.No	IMPORT ITEM	QTY.	UOM	CIF (Rs)	CIF (US\$) Currency
1.	AGAR AGAR COMMERCIAL GRADE POWDER	20000.000	KG	8800000.00	220000.00
			Total	8,800,000.00	220,000.00

Position:

Decision: Approved

The Committee considered the case as per agenda. The Committee noted that MPEDA vide their letter No.11(7)2006-07 dt. 14.2.2008 has conveyed that as per the expert opinion, the loss while producing AGARAGAR/POWDER GRADE FOOD/MICRO BIOLOGICAL/BACTERIOLOGICAL/PHARMA from AGAR AGAR COMMERCIAL GRADE powder was 11% to 12 % . Similar case No. 836 was considered in NC meeting No.41/08 held on 7.2.2008 and approved 9.22 % wastage as applied for . Accordingly , it was decided to ratify the quantity in this case on the same basis as under:

Import

AGAR AGAR COMMERCIAL
POWDER

Qty

19828 kg

GRADE

Export

AGAR AGAR/POWDER GRADE
BACTERIOLOGICAL/PHARMA

Qty

18,000 kg

FOOD/MICRO BIOLOGICAL/

RLA to take consequential action as per policy/procedure.

